

**Central Administrative Tribunal
Principal Bench, New Delhi**

MA No.2386/2017
OA No.3655/2016

New Delhi this the 2nd day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri Gopal
S/o Late Ummed Ram
Aged about 65 years
Retired as Senior Scientist
NCB Official, Grade E-2
R/o Flat No.47
Rainbow Apartment, Pocket-6
Sector-12, Dwarka
New Delhi – 100 078. Applicant.

(By Advocate: Ms. Sriparna Chatterjee)

Versus

National Council for Cement
And Building Materials (NCB)
34, Mile Store Delhi
Ballabgarh Road
National Highway-2
Ballabgarh, Haryana. Respondent

(By Advocate: Ms. Neha Bhatnagar)

ORDER (ORAL)

By Hon'ble Mr. Justice Permod Kohli,

While application for amendment of the OA is being considered, the learned counsel for the applicant submits that the

applicant may be allowed to withdraw this OA with liberty to file a fresh one challenging the dismissal order dated 20.04.2012 which was not served upon the applicant. However, the factum of service of the order is disputed by the other side. At this stage, the applicant cannot be denied the right to challenge this order.

2. In view of the submission made, the OA is dismissed as withdrawn with liberty prayed for.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

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